

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 332
TP(Co.Act)- 45(PB)/2022
Old CP No. 819/2016

IN THE MATTER OF:

AKG Shutterings Pvt Ltd.
Vs.
Odeon Builders Pvt Ltd.

.... Petitioner/Applicant
.... Respondent

Order under Section 434,433(e)/433(f) of the Companies Act, 1956.

Order delivered on 15.07.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For Petitioner : Mr. Gursat Singh, Mr. Pranam Jain, Adv.
For Respondent : Mr. Rahul Chauhan Adv.

ORDER

The parties are directed to complete the pleadings, if not already completed, before the next date of hearing.

List the matter for arguments **on 07.10.2024.**

-Sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)